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LAW DEPARTMENT

NOTIFICATION

The 1st June, 2026

S.R.O. No. 337/2026 — In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Odisha is pleased to make the following rules further to amend the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, namely :—

1. Short Title and Commencement. - (1) These rules may be called The Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) (Second Amendment) Rules, 2026.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, in rule 4, in clause(a), for the proviso, the following proviso shall be substituted, namely:-

"Provided that 25% of vacancies in the posts of Junior Clerks of that particular recruitment year shall be filled up from the Group-D employees who possess the requisite qualification and have completed at least 5 (five) years of continuous regular service in the cadre of Group-D, in the ratio of 1:2 for Process servers and other Group-D employees respectively as per the method of selection to be decided by the District Recruitment Committee."

[No.7736—VJ-18/2026/L.]

By Order of the Governor

PABITRA MOHAN SAMAL

Principal Secretary to Government